IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH MA 47/2018 in CP 1088/I&BP/2017

Under Section 12(2) of IBC, 2016

In the matter of

Power House

... Petitioner

Vs

Nutrifirst Agro International Pvt Ltd ... Respondent

Through

Resolution Professional

Applicant

Order delivered on 29.1.2018

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J) Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: Ms. Anjali Trivedi, Advocate for RP

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

Oral Order dictated in the open court on 25.1.2018

On the application moved by the Insolvency Resolution Professional stating that Committee of Creditors in a meeting held on 29.12.2017 passed a resolution seeking extension of CIRP period for another 90 days for 180 days period would expire on 27.01.2018, since the application was filed on 18.1.2018, i.e. before expiry of 180 days, the CIRP period is hereby extended for another 90 days, as envisaged in Section 12(2) of the Insolvency and Bankruptcy Code, 2016 giving effect from 28.01.2018.

Accordingly, the MA No.47/2018 is hereby allowed.

Sd/-

V. NALLASENAPATHY Member(Technical) Sd/-

B. S. V. PRAKASH KUMAR Member (Judicial)